

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PARAMOUNT MINERALS AND CHEMICALS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Paramount Minerals and Chemicals Limited
2.	Date of incorporation of corporate debtor	14.02.1975
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U72900MH1975PLC018144
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot no. C-6, AMP Gate MIDC, Ambarnath, Thane, Kalyan, Maharashtra, India, 421501.
6.	Insolvency commencement date in respect of corporate debtor	25.03.2025 (Order received on 26.03.2025)
7.	Estimated date of closure of insolvency resolution process	20.09.2025 (180 days from the date of commencement of CIRP. i.e., 25.03.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gajesh Labhchand Jain IBBI Regn No.: IBBI/IPA-001/IP-P-01697/2019-2020/12588
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501, Clifton Society, Shastri Nagar, Raviraj Oberoi Marg, Andheri West, Mumbai -400053 Email: gajeshjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-602, Remi Biz Court, Off Veera Desai Road, Azad Nagar, Andheri west, Mumbai -400053. Email: cirp.paramount@gmail.com
11.	Last date for submission of claims	08.04.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: The relevant form for the submission of the claims can be downloaded from: https://ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Paramount Minerals and Chemicals Limited on 25.03.2025 (order received on 26.03.2025)


The creditors of Paramount Minerals and Chemicals Limited, are hereby called upon to submit their claims with proof on or before 08.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.03.2025
Place: Mumbai


Gajesh Labhchand Jain
Interim Resolution Professional
IBBI Regn No.: IBBI/IPA-001/IP-P-01697/2019 -2020/12588
AFA Validity: 31.12.2025



